

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 549 of 2020

IN THE MATTER OF:

Narendra Kumar Agarwal & Anr. ...Appellants

Vs

Monotrone Leasing Pvt. Ltd. & Anr.Respondents

Present:

For Appellants: Mr. Abhijeet Sinha, Mr. Avirup Chatterjee, Ms. Suhita Mukhopadhyay and Mr. V.M. Kannan, Advocates

**For Respondents: Mr. Charu Tyagi, Advocate for Respondent No. 1
Mr. Bimal Kanti Choudhury.**

ORDER
(Through Virtual Mode)

21.07.2020 It transpires that on 17.07.2020, the present Company Appeal (AT)(Ins) No. 549 of 2020 was heard in part and the matter was adjourned to 21.07.2020 for further hearing.

In as much as the present Appeal is a 'Part Heard' one, this Hon'ble Bench deems it fit and proper in directing the Office of the Registry to place this file pertaining to Company Appeal (AT)(Ins) No. 549 of 2020 before the Hon'ble Acting Chairperson for obtaining necessary orders to post the said Appeal before the same Hon'ble Bench which had heard the matter in part on 17.07.2020.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(Alok Srivastava)
Member(Technical)